

1 [Letters written by former Home Minister of Janata Government to State Chief Ministers regarding dismissing Congress Ministries in those States

1. SHRI RAMANAND YADAV:\*  
SHRI SAWAISINGH SISODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that after the massive victory of the Janata Party in the 1977 Lok Sabha elections, the then Home Minister of the Janata Government, Shri Charan Singh,, had written letters to the Congress Chief Ministers of the various States that because of the defeat of the Congress in the elections they should submit their resignations;

(b) whether it is a fact that the then Home Minister had asked the Uttar Pradesh and Orissa Congress Governments also to resign although three years' of their term still remained to be completed;

(c) whether it is also a fact that the then Central Government had not consulted even the Governors of the concerned States on the question of dismissing the Congress Ministries;

(d) whether it is also a fact that the then Central Government had dismissed nine Congress Ministries within two months of the 1977 Lok Sabha elections on their refusal to resign; and

(e) if the answer to parts (a) to (d) above be in the affirmative, whether after the massive victory of the Congress (I) Party in the 1980 Lok Sabha elections, the Central Government propose to dismiss Madhya Pradesh, Rajasthan, Orissa, Bihar, Uttar Pradesh, Tamil Nadu, Maharashtra, Punjab and Haryana Gov-

†The question was actually asked on the floor of the House by Shri Ramanand Yadav.

t / English translation.

ernments soon and declare fresh elections in these States?]

THE MINISTER OF HOME AFFAIRS (GIANI ZAIL SINGH): (a) to (d) A statement is laid on the Table of the House.

(e) The Government has not applied its mind to this matter as yet.

#### Statement

On the 18th April, 1977 the then Home Minister had addressed identical letters to the Chief Ministers of Bihar, Haryana, Himachal Pradesh, Madhya Pradesh, Orissa, Punjab, Rajasthan, Uttar Pradesh and West Bengal suggesting that the respective Governors might be advised to dissolve the State Assemblies in exercise of powers under article 174(2) (b) of the Constitution, and a fresh mandate might be sought from the electorate. The Legislative Assemblies of Uttar Pradesh and Orissa had by then completed only about three years of their term. On the advice of the then Council of Ministers, the Vice-President acting as President of India issued Proclamations under article 356 of the Constitution imposing President's Rule in the aforementioned nine States on the 30th April, 1977. The Governors of the States concerned were not consulted,, nor were any reports received from them.

†[गृह मंत्री (श्री जैल सिंह): (क) से (घ) एक विवरण सभा पटल पर रखा जाता है।

(ङ) सरकार ने इस विषय में अभी तक कोई विचार नहीं किया है।

#### विवरण

तत्कालीन गृह मंत्री ने 18 अप्रैल, 1977 को बिहार, हरियाणा, हिमाचल प्रदेश, मध्य प्रदेश, उड़ीसा, पंजाब, राजस्थान, उत्तर प्रदेश

t / Hindi translation.

तथा पश्चिम बंगाल के मुख्य मंत्रियों को एक जैसे पत्र लिखे थे और सुझाव दिया था कि वे संबंधित राज्य पार्लो को संविधान के अनुच्छेद 174(2) (ख) के अधीन शक्तियों का प्रयोग करते हुए राज्य विधान सभाओं को भंग करने की सलाह दें तथा मतदाताओं से नया जनादेश प्राप्त करें। उत्तर प्रदेश तथा उड़ीसा की विधान सभाओं ने तब तक अपनी अवधि के लगभग केवल तीन वर्ष पूरे किये थे। तत्कालीन मंत्रिपरिषद् की सलाह पर उप-राष्ट्रपति ने जो उस समय भारत के राष्ट्रपति के रूप में कार्य कर रहे थे, संविधान के अनुच्छेद 356 के अधीन 30 अप्रैल, 1977 को उक्त 9 राज्यों में राष्ट्रपति शासन लागू करने की उद्घोषणा जारी की। संबंधित राज्यों के राज्यपालों से सलाह मशविरा नहीं किया गया और उनसे कोई रिपोर्टें भी प्राप्त नहीं की गई। ]

**श्री रामानन्द यादव :** सभापति जी, आपको मालूम है कि 1977 के लोक सभा चुनाव के बाद जब जनता पार्टी ने प्रशासन केन्द्र में संभाला तो उसके तुरन्त ही बाद 18 अप्रैल को तत्कालीन गृह मंत्री ने 9 प्रांतीय सरकारों को पत्र लिखकर डिस्सोल्यूशन के लिए सुझाव दिया और प्रांतों के मुख्य मंत्रियों ने उनको बात को नहीं माना तो केन्द्रीय मंत्रिमंडल ने अपनी बैठक में यह निर्णय करके किये 9 प्रांतीय सरकारें सस्पेंड कर दी जायें, डिस्मिस कर दी जायें, स्टेट ऐसेम्बली डिजाल्व कर दी जायें, राष्ट्रपति को लिखकर भेज दिया। उस समय जत्ती साहब उप-राष्ट्रपति जो थे वह राष्ट्रपति के रूप में कार्यभार ग्रहण किये हुए थे, उन्हें इस पर कुछ आश्चर्य था। तो जनता पार्टी लोगों ने उनके घर पर उनका घेराव करने की योजना बनाई और प्रीसेशन लेकर वह गये भी और घरना देने की बात कह कर उनको थ्रैटन किया कि उनको निकाल कर बाहर कर दिया जाएगा और दूसरे को बैठाकर डिस्सोल्यूशन करा लेंगे। फिर जत्ती साहब ने 3-4 दिन के बाद 30 अप्रैल को

डिस्सोल्यूशन का प्रोमेलेशन इश्यू कर दिया और प्रांतीय सरकारें खत्म हो गई। तो मैं सरकार से पहला प्रश्न यह पूछना चाहता हूँ कि तत्कालीन गृह मंत्री चौधरी चरण सिंह ने जो चिट्ठी लिखी उसमें उन्होंने क्या लिखा, सरकार उसको पढ़कर इस हाउस के सामने हम लोगों को सुनाये।

**ज्ञानी जैल सिंह :** जनाब चेयरमैन, यह डी०ओ० पत्र जो चौधरी चरण सिंह ने 18 तारीख को लिखा वह मैं पढ़ कर सुनाता हूँ :

"Dear Shri....

We have given our earnest and serious consideration in the most unprecedented political situation arising out of the virtual rejection in the Lok Sabha election of candidates belonging to the ruling party in various States. The resultant climate of uncertainty is causing grave concern to us. We have reasons to believe that this has created a sense of diffidence at different levels of administration. People at large do not any longer appreciate the propriety of continuance in power of a party which has been unmistakably rejected by the electorate. The climate of uncertainty, diffidence and disrespect has already given rise to serious threats to law and order. Eminent Constitutional experts have long been of the opinion that when a legislature no longer reflects the wishes or the views of the electorate and when there are reasons to believe that the legislature and the electorate are at variance, dissolution with a view to obtain a fresh mandate from the electorate would be most appropriate. In the circumstances prevailing in your State, a fresh appeal to the political sovereign would not only be permissible but also necessary and obligatory. I would, therefore, earnestly commend for your consideration that you may advise your Governor to dissolve the State Assembly in exercise of

powers under Article 174(2) (b) and seek a fresh mandate from the electorate. This alone would, in our considered view, be consistent with Constitutional precedents and democratic practices. I would be grateful if you would kindly let me know by the 23rd what you propose to do.

With regards,

Yours sincerely,  
Charan Singh"

यह लैटर चौक मिनिस्टर आफ पंजाब, हरियाणा, हिमाचल प्रदेश, राजस्थान, मध्य प्रदेश, उत्तर प्रदेश, उड़ीसा, बिहार एण्ड वेस्ट बंगाल को भेजा गया।

**श्री रामानन्द यादव :** तत्कालीन गृह मन्त्री चौधरी चरण सिंह ने जो पत्र लिखा था उससे स्पष्ट लगता है कि जो कण्डीगंस उन्होंने अपने पत्र में उन दिनों की वृत्ति को थोड़ी ठीक वही कण्डीगंस आज इस परिस्थिति में 1980 के लोकसभा के चुनाव के बाद इन प्रान्तों में जिन प्रान्तों को चर्चा की गई है इन्कुलुडिंग तमिलनाडु पैदा हो गई है (Interruptions) सभापति जो, यह तय बात है कि कुछ सरकारें, जैसे कि पंजाब है यह साम्प्रदायिक लोगों के हाथ में चली गई है, तमिलनाडु पृथक्तावादी लोगों के हाथ में चली गई है और वेस्ट बंगाल एकस्ट्रा टेरिटोरियल लोगों के हाथ में चली गई है....

(Interruptions)

SHRI KALYAN ROY: I strongly object to it. (Interruptions) You should control him. (Interruptions).

SHRI RAMANAND YADAV; I will explain how it is so. (Interruptions)

SHRI KALYAN ROY; Explain yourself.

SHRI RAMANAND YADAV; I will explain. (Interruptions)

SHRI JAGJIT SINGH ANAND: He should either explain what he meant by "extra-territorial loyalty"... (Interruptions)

AN HON. MEMBER: It is outright irresponsible. (Interruptions)

SHRI JAGJIT SINGH ANAND: The Question Hour is not meant for making remarks against a State Government. .. (Interruptions)

MR, CHAIRMAN: Order, please. (Interruptions)

SHRI RAMANAND YADAV: Ideologically you are close to China... (Interruptions)

SHRI KALYAN ROY; Then I can call you a CIA agent. (Interruptions)

SHRI RAMANAND YADAV; I am not calling you anything. I am not calling you a China agent. But I am saying that you follow the dictates of China so far as ideological things are concerned. (Interruptions)

MR. CHAIRMAN; Nothing of what has happened... (Interruptions)

SHRI JAGJIT SINGH ANAND: Who told you...

MR. CHAIRMAN: Mr. Anand, please sit down. (Interruptions) You don't notice the Chair at all. I am wanting to address the House. Nothing of this will go on the record, and it will not be included.

मुझे मालूम नहीं कि आपने एक दूसरे की बात सुनी कि नहीं, लेकिन मैंने किसी की बात नहीं सुनी।

**श्री रामानन्द यादव :** सभापति जी, मैं यह कह रहा था कि.... (Interruptions)

SHRI JAGJIT SINGH ANAND; Sir, you may specify whether his remark will go on record or not. It is totally irrelevant.

SHRI RAMANAND YADAV; Why don't you let me put my question?

**श्री सभापति :** आप झगड़े में न पड़ें। इस तरह से तो आपकी तकरीर ही खत्म हो जाएगी।

**श्री रामानन्द यादव :** श्रीमन्, मैं यह कह रहा था कि जो सरकारें पंजाब, तमिलनाडु, महाराष्ट्र, मध्या प्रदेश राजस्थान, बिहार, उत्तर प्रदेश, उड़ीसा और बंगाल को हैं . . .

**एक माननीय सदस्य :** हिमाचल प्रदेश और पंजाब को भी कहिये।

SHRI RAMANAND YADAV: I have already said that. It is in my question.

SHRIMATI AMBIKA SONI: What about Haryana?

SHRI RAMANAND YADAV; Be kind to me. (Interruptions)

SHRI A. G. KULKARNI: The Haryana Government is the most democratic Government, formed of defectors and belonging to the Congress XI). How do you want that Government to go??

**श्री रामानन्द यादव :** सभापति जी, मैं यह कह रहा था कि ये सरकारें साम्प्रदायिक, अलोकतांत्रिक और अनडेमोक्रेटिक तत्वों के हाथों में चली गई हैं, एण्टी-पीपुल तत्वों के हाथों में चली गई

(Interruptions)

SHRI DINESH GOSWAMI: On a point of order, Sir. (Interruptions)

SHRIMATI AMBIKA SONI; How can he call them anti-people? (Interruptions)

**श्री रामानन्द यादव :** मैंने यह कहा है कि एण्टी पीपुल तत्वों के हाथों में चली गई हैं। मैं समझता हूँ कि एण्टी पीपुल अन-पार्लियामेण्टरी नहीं हैं। (Interruptions) मैंने सिर्फ एण्टी-पीपुल कहा है।

SHRI DINESH GOSWAMI: I am on a point of order. (Interruptions)

SHRI U. R. KRISHNAN: He should withdraw his words.

DR. (SHRIMATI) SATHIAVANI MUTHU: I object to his words... (Interruptions)

MR. CHAIRMAN: Nobody is hearing you... (Interruptions)

SHRI DINESH GOSWAMI: Sir, I want to raise a point of order.

**श्री सभापति :** शेख शादी रहमत-उल्ला अले ने कहा है कि दो बातें बहुत गलत हैं। एक तो यह कि जब आपके बोलने का वक्त हो उस वक्त न बोलें और जब एक न बोलने का वक्त हो उन वक्त बोलें। मेरी समझ में नहीं आता कि आप वक्त से बोलना भी नहीं चाहते और चुप रहना भी नहीं चाहते। यह बिल्कुल गलत है। एक एक करके अगर आप कहें तो सब सुनें। चार-चार, पांच-पांच शुरू कर देते हैं।

(Interruptions)

**श्री रामानन्द यादव :** सभापति जी,

SHRI DINESH GOSWAMI: Sir, I am on a point of order...

SHRI KALYAN ROY: Sir, the Leader of the House should be present here to control his party Members. There is disturbance in the House.

SHRI DINESH GOSWAMI: Sir, will you permit me to raise my point of order? I am raising a point of order, a constitutional point of order...

SHRI RAMANAND YADAV; Mr. Goswami, you cannot speak like this. I will not allow you to speak.

SHRI DINESH GOSWAMI; I am raising a constitutional point of order.

**श्री रामानन्द यादव :** मेरी बात सुनिये, उनको मना किया जाय।

Sir, it is the duty of the Chair to prevent interruptions like this.

SHRI DINESH GOSWAMI; Why?, Who are you to say that?

Mr. Chairman, I am raising a constitutional point of order. It is not my habit to interrupt. I am only seeking your permission to raise the point of order. If you say I cannot, I will sit down. (Interruptions)

**श्री सभापति :** मैं सिर्फ यह इन्तजार कर रहा हूँ कि शायद गले थक जायें, मगर वह इन्तजार बेकार जा रहा है।

**श्री रामानन्द यादव :** सभापति जी, मैं सरकार से यह जानना चाहता हूँ कि जो कण्डोशस श्री चरण सिंह ने अपने पत्र में उन विभिन्न नौ कांग्रेसी सरकारों को लिखी थी वे सारी परिस्थितियाँ आज मौजूद हो गई हैं उन प्रान्तों में जहाँ अकाली दल, जनता लोक दल और तमिलनाडु में अन्ना डी०एम०के० और इसी तरह दूसरी जगहों पर महाराष्ट्र आदि में सारी ला एण्ड आर्डर की हालत खराब हो गयी है और गरीब तबके के लोगों पर अत्याचार हो रहे हैं। (Interruptions)

सभापति जी, उत्तर प्रदेश में मुसलमानों के ऊपर गोलियाँ चलाई गईं। दो मुसलमान मारे गये, उनके घरों में घुस कर यह किया गया। नारायणपुर गाँव में औरतों को रेप किया गया। अगर ऐसी स्थिति उत्पन्न हो गई है तो क्या सरकार इस लेटर के आधार पर इन सरकारों को तुरन्त भंग करने पर विचार रखती है

(Interruptions)

**श्री जैल सिंह :** आनरेबल मेम्बर का जो सवाल था वह इस हद तक मौजूद था कि उस वक्त, जनता सरकार के होम मिनिस्टर ने जो असेम्बली डिजाल्व की, उन्होंने क्या कहा, क्या लिखा? तो उस वक्त कोई ला एण्ड आर्डर की समस्या नहीं थी। उन्होंने अपने खत में सिर्फ यही लिखा था कि चूंकि इलेक्टोरेट ने आपकी पार्टी को

हरा दिया है, इसलिये यह परसीदेबल भी है, आम्ब्लीगेटरी भी है और नैसेसरी भी है कि असेम्बली डिजाल्व कर दी जायें। मगर आनरेबल मेम्बर ने जो सवाल किया है कि इन रियासतों में, इन प्रान्तों में बहुत ला-लेस-नैस हो गई है, बहुत हालत खराब है, वहाँ बहुत बदअमनी है उसके लिए सभापति जी मैं यह मानता हूँ कि हमारे पास बहुत सी शिकायतें आती हैं। मैंने किसी स्टेट का नाम नहीं लिया है। शिकायतें आती हैं लोग भी मिलने आते हैं और मध्य प्रदेश से तो हजारों आदमी प्राईम मिनिस्टर के पास गये और उन्होंने कहा कि हमारी हालत बहुत खराब है। मैं रोजाना ऐसे लोगों को देखता हूँ कि औरतों को मारा है, पीटा है और किसी ने सुना नहीं है। लेकिन ला एण्ड आर्डर की जो समस्या है यह प्रान्तों की है। हम किसी भी गलत तरीके से मुदाखलत नहीं करते हैं, जो करना चाहिए वह हम करते हैं। हम चीफ मिनिस्ट्रों को लिख देते हैं, हम गवर्नरों को कह देते हैं और हम यह कोशिश करते हैं कि वे देखें। जहाँ तक यह सवाल है कि स्थिति इतनी विगड़ने के बाद (Interruptions) एक सवाल इधर से भी आया कि हरियाणा का नाम क्यों नहीं लिया। तो हरियाणा से ऐसी शिकायतें आयी नहीं (Interruptions) तो मैंने पहले जवाब में ही कह दिया है कि अभी तक सरकार ने इस मामले पर कोई विचार नहीं किया है।

MR. CHAIRMAN; Shri Shanti Bhu-shan.

SHRI SAWAISINGH SISODIA: Sir, my name is also there.

MR. CHAIRMAN; I am sorry, I did not see your name. Mr. Sisodia.

DR. RAMKRIPAL SINHA: Can a Minister sitting on the Treasury Bench

influence the questioner? He was seen speaking to the hon. Member who is going to put the question.

**श्री सवाई सिंह सिसौदिया :** माननीय गृह मंत्री जी के प्रति मैं आभार प्रकट करता हूँ कि उन्होंने बहुत ही महत्वपूर्ण दस्तावेज की जानकारी इस सदन को दी है और जो आधार श्री चरण सिंह जी ने अपने पत्र में बतलाया है उन्हीं के सम्बन्ध में मैं उनका ध्यान तथा मध्य प्रदेश की स्थिति के बारे में भी उनका ध्यान आकर्षित करना चाहता हूँ। मध्य प्रदेश में ला एण्ड आर्डर पूरी तौर पर समाप्त हो चुका है। जो जुल्म, ज्यादतियाँ, अपराध, अत्याचार मध्य प्रदेश में हो रहे हैं उनके विरोध करने के सम्बन्ध में गाँव, शहर, तहसील, हर हिस्से के 50 हजार लोगों ने एकत्र होकर दिल्ली में 30 का प्रदर्शन किया और माननीय प्रधान मंत्री जी, राष्ट्रपति जी और माननीय गृह मंत्री जी का एक मेमोरेण्डम पेश किया। इसमें 13 ऐसे प्वाइण्ट्स उन्हीं बतलाये हैं कि जो आदिवासी हैं, हरिजन हैं, शोषित हैं, गरीब वर्ग के लोग हैं, उनके ऊपर नाना प्रकार के अत्याचार हो रहे हैं यहाँ तक कि चुनाव के बाद—माननीय गृह मंत्री जी को इस बात की जानकारी है कि मध्य प्रदेश में जो 40 लोक सभा की सीटें थीं उसमें से जनता पार्टी को, जिसका शासन आज मध्य प्रदेश में है, केवल चार सीटें मिली हैं 36 व्यक्तियों को वहाँ के लोगों ने हमारी पार्टी को और से लोक सभा में जो चुनकर भेजा है वह एक निर्णयात्मक, निश्चयात्मक अभिमत है कि वहाँ के लोगों का जनता पार्टी के शासन में विश्वास नहीं है और आघो से अधिक तादाद में मतदाताओं ने कांग्रेस 'आई' के पक्ष में अपना मत प्रदर्शित किया है। मध्य प्रदेश की जनता की तकलीफें हैं आज उनके सम्बन्ध में मैं गृह मंत्री जी से निवेदन करना चाहता हूँ कि श्री चरण सिंह के पत्र में जो

आधार प्रकट किये गये हैं, वे आधार तो हैं ही लेकिन इससे ज्यादा संविधान के आर्टिकल 356 के अनुसार भी मध्य प्रदेश में पूरा कांस्टीट्यूशनल ब्रेकडाउन हो चुका है। सुखे की स्थिति के आधार पर जो राहत कार्य शुरू हुआ था वह केवल इस आधार पर कि वहाँ के लोगों ने जनता पार्टी को समर्थन नहीं किया, बन्द कर दिया गया है और लोगों की तादाद में वहाँ के लोग भूख प्यास से परेशान होकर मध्य प्रदेश छोड़कर दूसरे इलाकों में जा रहे हैं। ऐसी भीषण स्थिति जो मध्य प्रदेश में है वह किसी दूसरे प्रान्त में निर्मित नहीं हुई है इसलिए मैं गृह मंत्री जी से पूछना चाहता हूँ कि श्री चरण सिंह ने अपने पत्र में जो आधार प्रकट किये हैं उन आधारों के अलावा आज मध्य प्रदेश में पूरा कांस्टीट्यूशनल ब्रेकडाउन है। अत्याचार, जुल्म और ज्यादतियों का एक छोटा सा नमूना मैं आपके सामने पेश करना चाहता हूँ। पहली जुलाई, 1977 से 30-9-1979 तक मध्य प्रदेश में जनता पार्टी के शासनकाल में, 4,867 मर्डर हुए हैं, 2,265 किडनेपिंग हुई हैं, 1,807 रेप के कैसेज हुए हैं और 1,177 राहजनी; डकैतियाँ हुई हैं। जिस मध्य प्रदेश में केवल दो साल में इतना जुल्म, ज्यादती, अत्याचार हरिजनों, आदिवासियों और आम जनता पर हुए हैं और जिस प्रदेश की जनता में आज उनकी आजादी और जायदाद की कोई हिफाजत करने वाला शासन नहीं है, इसलिये मैं गृह मंत्री जी से पूछना चाहता हूँ कि कि क्या पचास हजार आदिमियों ने परेशान होकर, दिल्ली में पहुँच कर के काफी तकलीफ उठाकर इस भीषण सर्दी के समय में आकर आपको मेमोरेण्डम दिया है, अपनी दुख की गाथाओं को आपके सामने बयान किया है? और जो भीषण परिस्थिति आज मध्य प्रदेश में बनी हुई

है, क्या उस सारी परिस्थितियों को ध्यान में रखते हुए आप यह उचित नहीं समझते कि ऐसी निकम्मी जन संघ और आर० एस० एस० के शासन को जल्दी से जल्दी बर्खास्त किया जाए और जो आधार श्री चरण सिंह ने जिस आधार को लेकर एक नहीं पूरे देश में तमाम प्रजातंत्र के तरीकों को बलाए ताक पर रख कर के उन्होंने जो विधान सभाओं के शासन को भंग किया था, उन सारी बातों को ध्यान में रखते हुए क्या आप ऐसा निर्णय नहीं लेंगे जिससे वहाँ की जनता को राहत मिल सके और प्रजातंत्र की जो मान्यताएं हैं...

(Interruptions)

MR. CHAIRMAN; Order, order; please sit down... (Interruptions) As I understand it, the Question Hour is intended to elicit information by way of questions; it is not intended to have long speeches on what your own views are. It is better if the Members frame very searching questions and put them to the hon. Ministers. You may thus get more information than you would get otherwise... (Interruptions)

SHRI DINESH GOSWAMI: On a point of order... (Interruptions) What is it?... (Interruptions)

**ज्ञानी जैल सिंह :** आनरेबल मेम्बर साहेबान ने जो बातें कहीं हैं, वे हमारे पास भी पहुंची हैं और मैंने पहले ही जवाब में बताया था कि चरण सिंह जी का जो पत्र है, उस वक्त का कोई हालत से कोई ताल्लुक नहीं है। उस वक्त ला एंड आर्डर की हालत खराब नहीं थी। उन्होंने तो केवल इस बात को लिया था, कि क्योंकि तुम्हारी रूलिंग पार्टी हार गई है, इसलिये तुम्हारी असेम्बलियां डिजाल्व करनी चाहियें। मगर जहां तक ला एण्ड आर्डर का सवाल है, उसमें हम लोगों की बातें सुनते हैं। यह भी

मैं मानता हूँ कि इनका बहुत बड़ा डेपुटेशन कई हजारों आदमियों का यहां आया था। इसके अलावा दूसरे कुछ प्रान्तों में भी ऐसी स्थिति है। मगर हम उसको इस तरीके से नहीं कि कोई बेकायदगी से हल करना चाहते हैं हमने वहाँ के चीफ मिनिस्टर्स को बताया है और रिपोर्टें भी लाई हैं। सुनना भी पड़ता है लोगों की बातों को। मगर फिर भी मैं यह कहूंगा कि अभी तक सरकार ने इस मामले में अपना कोई माइंड नहीं बनाया है।

MR. CHAIRMAN; I will hear four or five hon. Members one by one. First I will hear Mr. Shanti Bhushan. Then Mr. Anand and Mr. Kulkarni.

SHRI SHANTI BHUSHAN: Sir,... (Interruptions)

SHRI DINESH GOSWAMI; I was trying to raise a point of order.

SHRI N. P. CHENGALRAYA NAIDU: Sir, he is on a point of order. You are not allowing him. (Interruptions) Mr. Chairman, have you heard what I have said? He has raised a point of order. You must allow him. If you do not allow a point of order, then what is the use?

(Interruptions)

SHRI DINESH GOSWAMI; I am trying to raise a point of order. (Interruptions) We will not be bullied like this.

MR. CHAIRMAN: Order, order. Mr. Kulkarni, please sit down.

SHRI A. G. KULKARNI; He is quite entitled to raise a point of order as a parliamentary right. It is up to you to allow it or not to allow it.

SHRI DINESH GOSWAMI: If you say that you do not allow me to raise a point of order, I will sit down.

MR. CHAIRMAN: Your point of order will be allowed to be raised if I can hear you. If I cannot hear you

because of your worthy colleagues here, I am not to be blamed. Now, you raise your point of order. I will request for silence. The point of order has been allowed. Please sit down.

SHRI DINESH GOSWAMI: Sir, I am raising my constitutional point. I hope my friends will also realise it. I am not one who shouts for nothing. (*Interruptions*)

SHRI RAMANAND YADAV; Sir, he is not on his seat. He must go there and sit on his seat.

SHRI DINESH GOSWAMI: Sir, I am raising my constitutional point. It will require your guidance not only for today, but for the future also. If you go through the record, you will find that certain objectionable words have been used against State Legislatures and popularly elected Governments in the States. Is this Parliament entitled to make comments against the popularly elected Governments in the States? How will you like if the State Legislatures begin to make observations against the Parliament tomorrow?

MR. CHAIRMAN; You are perfectly right. This House is not entitled to make comments about another legislature in this House. I regret that I did not hear your point of order earlier because of the noise that was going on. Nobody could hear anything, perhaps not even the persons who were speaking did not know what they were talking because of the noise. But the point of order is quite clear. This House is not entitled to comment upon the doings of another House and another Legislature. All references would be deleted and will not be recorded. I shall personally go through the proceedings and delete everything said against Legislatures which Mr. Goswami has objected to.

श्री रामानन्द यादव : आप की रूलिंग पर मेरा एक सबमिशन है, चेयरमैन साहब । आप ने आर्डर दिया है कि जो कुछ हम लोगों

ने कहा है उस के अन्दर असेम्बली के सम्बन्ध में कोई कमेंट नहीं होनी चाहिए ।

Sir, we are commenting on the Government. We are not commenting on the Assemblies. (*Interruptions*). We are commenting on the functioning of the Governments who are working there and not on the conduct or the proceedings of the House.

MR. CHAIRMAN; Mr. Yadav will please understand that a criticism of the Government of India is a very different thing from a criticism of another Assembly. And I shall only exercise my right. (*Interruptions*)

SHRI SHANTI BHUSHAN: Sir, I shall be very brief. Before frame my question . . . (*Interruptions*) Sir, I shall request that before I frame my question for the Home Minister to answer, I will give an extremely brief introduction, (*Interruptions*)

Mr. Chairman, Sir, India is proud to have the distinction of being the largest democracy of the world. The thunderous applause two years back in the Central Hall of this very Parliament when Mr. Carter has visited India and when he said that he was bringing the greetings from the second largest democracy of the world to the first largest democracy of the world are still ringing in my ears. (*Interruptions*)

SHRI JAGJIT SINGH ANAND: No speeches should be allowed in the Question Hour.

SHRI SHANTI BHUSHAN. But, Sir, what is happening today is giving a rude jolt to the democratic character and the federal character of this country. Everyday in the newspapers we are reading that the duly elected Governments in the State after State are sought to be pulled down either by means of encouraging defections or by means of a threatened dissolution of those Assemblies,

completely contrary to the Constitution. In this connection, Sir, it is being pointed out as if there is a parallel between what the Janata Government did in 1977 when nine Assemblies were dissolved by the Janata Government here and the intended dissolution of the Assemblies which is being considered.

SHRI GIAN CHAND TOTU; Sir, I am on a point of order. Is he making a 'statement or asking a question?

SHRI SHANTI BHUSHAN: I am asking a question, I cannot frame the question if I cannot give the background.

MR. CHAIRMAN: Mr. Shanti Bhushan, I just cautioned the House that it is better to frame a question and ask a question. Our history goes down to 5,000 years, it is no use digging it all around.

SHRI SHANTI BHUSHAN: Sir, the other day, when this House adopted an Amendment Motion to the Motion of Thanks to the Presidential Address, in the newspapers was reported a conversation between the Prime Minister and Mr. Piloo Mody. When the Prime Minister is supposed to have said, "Mr. Piloo Mody, thank you, you have enabled us to make up our minds", she was referring to the intended dissolution of the Assemblies, and Mr. Piloo Mody said, "You had already made up your mind long ago." Now, Sir, this House adopts a particular Motion. On account of the fact that this House by a majority adopts a certain Motion, that is sought to be used to dissolve the Assemblies which amounts to showing disrespect to the House—that is clearly showing disrespect to the House.

Sir, it had been said that there is a parallel between what was done by the Janata Government in 1977 in dissolving the nine State Assemblies and what is intended to be done today. I wish to point out before I frame my question that there is absolutely no

parallel between the two. (*Interruptions*) Sir, they can make long speeches and they do not permit me even to speak a few sentences. Sir, I am extremely sorry.

MR. CHAIRMAN: Be brief.

SHRI SHANTI BHUSHAN: I shall be very brief and I will pose the question.

MR. CHAIRMAN: Mr. Shanti Bhushan, please be brief and put your question specifically. (*Interruptions*).

SHRI SHANTI BHUSHAN: Sir, I will say only two or three sentences. Now, Sir, all the nine State Assemblies which were dissolved were of those States in which the ruling party, which was ruling in the State had been completely routed in the elections and the Janata alliance had secured an absolute majority of the votes in those States, of the votes polled, in those States. So far as Maharashtra was concerned, in Maharashtra in spite of the fact that the Janata alliance got a majority of the seats, the Maharashtra Assembly was not dissolved because the Congress Party had not been totally routed in the State. Therefore, there is absolutely no parallel. Now, the question that I wish to ask the hon. Minister is this: Whether it is not a fact that the dissolution of nine State Assemblies by the Janata Government in 1977

SOME HON. MEMBERS: By the Janata Party... (*Interruptions*).

SHRI SHANTI BHUSHAN: All right, by the Janata Party Government, had been characterised by the present ruling party, i.e., Congress (I), as an undemocratic and unconstitutional act . . .

MR. CHAIRMAN; Mr. Shanti Bhushan, will you please read your question again?

SHRI SHANTI BHUSHAN; Yes, Sir, I will put it again. "Whether it is not a fact that the dissolution of nine

State Assemblies by the Janata Party Government in 1977 had been characterised by the present ruling party i.e., Congress(I), as an undemocratic and unconstitutional act and these State Governments had taken the matter to the Supreme Court and the Supreme Court had laid down the law as follows: (1) That if the President's rule is imposed in a State, under article 356 either on extraneous considerations or in a *mala fide* manner, the issue would be justiciable and the court would be entitled to intervene and set aside a notification under article 356. (2) That in a federal set up ordinarily the results of elections in the Lok Sabha do not reflect on the character of State Assemblies. (3) That the real issue in the 1977 Lok Sabha election mainly was on the issue of the Congress rule during the 19 months of emergency. (4) That it was only in States where the ruling party in the State had suffered a total or almost total rout in the Lok Sabha that a case for dissolution of the State Assemblies and imposition of President's rule arose." Sir, the second part of the question is whether it is not a fact that the Janata Party Government in 1977 had dissolved the Assemblies only in those States where the Janata Party alliance had polled an absolute majority of total votes polled and had not dissolved Assemblies like Maharashtra where even though the Janata alliance secured a majority of the Lok Sabha seats in the State, the Congress Party could not be said to have suffered a total rout?

MR. CHAIRMAN: Yes, Mr. Minister.

SHRI PILOO MODY: May I summarise for the Minister Sir?

**ज्ञानी जैल सिंह :** : जनाब आनरेबिल मेम्बर, शान्ति भूषण जी उस फैसले के हिस्सेदार थे चूंकि वह फैसला अकेले होम मिनिस्टर का नहीं था, कैबिनेट में वह आया था और उस फैसले के खिलाफ

उन्होंने एक प्रश्न करने के बजाय बड़ा लम्बी चौड़ी तकरीर कर ली। आप की मेहरबानी से उन को प्रश्न करने के साथ साथ तकरीर करने का मौका मिला। आखिर में उन्होंने प्रश्न किया। (Interruptions) मुझे तो जवाब देना है। जितनी लम्बी उन्होंने तकरीर की है उतना लम्बा जवाब नहीं दे रहा हूँ। मैं तो दो शब्दों में अपनी बात खत्म करना चाहता हूँ। (Interruptions) आप सुनते क्यों नहीं? जितने प्रश्न वहाँ से हुए मैं सब का जवाब देने के लिये तैयार हूँ लेकिन मैं सुन नहीं सका कि किस ने क्या कहा। अकेले वहाँ प्रश्न करते तो बात हो सकती थी। मैं माननीय सदस्य की याद के लिये बताना चाहता हूँ कि यह आधार बिलकुल सही नहीं है कि केवल उन्हीं प्रान्तों में सरकारों को तोड़ा गया जहाँ पर कि कंग्रीट हार हुई थी। उड़ीसा की मिसाल लीजिए। उड़ीसा में असेम्बली को बने हुए तीन साल हुए थे। वहाँ चार साठे कांग्रेस ने जीती थीं लेकिन इसके बावजूद भी उड़ीसा को भी उन्होंने तोड़ दिया। इसलिए यह जो उनका विचार है, सही नहीं है।

उन्होंने यह भी कहा कि सुप्रीम कोर्ट में गये और सुप्रीम कोर्ट में खुश-किस्मती से या बदकिस्मती से, उस वक्त मैं भी मुख्य मंत्री था और मेरे प्रान्त के एम० एल० ए० भी सुप्रीम कोर्ट में गये थे लेकिन हम सुप्रीम कोर्ट में हार गये थे और सरकार ने जगैर गवर्नर की राय लिये हमारी सरकार भी तोड़ दी थी।

SHRI SHANTI BHUSHAN: Sir, wherever the Janata Party alliance had secured more than 50 per cent of votes polled, only those States were dissolved. That part of my question has not been answered.

SHRI A. G. KULKARNI: Sir, may I know from the hon. Home Minister

—whatever replies he has given to Mr. Yadav and to Mr. Sisodia and whatever replies he has tried to evade to be given to Mr. Shanti Bhushan; I want to frame three questions in that connection—whether it is a fact . . . . (Interruptions) All right; I shall ask only one question. Sir, I want to know from him whether the home Minister is aware about the convincing victory of the Progressive Democratic Front in Maharashtra in defeating the Congress-I with its money bags to make the people defect and to show that they are in a majority and enjoy the confidence of the people. Along with it, does the Home Minister say that whatever . . . . (Interruptions). Why are you shouting? Sharad Pawar is more than a match for all of you, for all the bunch of you sitting; he is more than a match you are nowhere near him. He is a good match for Shrimati Indira Gandhi. You are all captive labour; don't talk all nonsense . . . . (Interruptions).

SHRI SHYAM LAL YADAV: Sir, he should withdraw the words 'captive labour' . . . . (Interruptions).

SHRI A. G. KULKARNI: He is a match for Shrimati Indira Gandhi; you are all captive people . . . . (Interruptions). My question was . . . .

SHRI SHYAM LAL YADAV: He has called the Members as captive labour. He should withdraw these words . . . . (Interruptions).

SHRI KALP NATH RAI: He is an agent of Mr. Sharad Pawar . . . . (Interruptions).

SHRIMATI AMBIKA SONI: Sir, how long will it go on?

SHRI SHYAM LAL YADAV: How can he say that? He should withdraw these words. Sir, it is a point of privilege to call Members as captive . . . . (Interruptions).

श्री कल्प नाथ राय : याप इनको क्यों एलाऊ कर रहे हैं . . . .  
(Interruptions)

MR. CHAIRMAN: After the House has satisfactorily conducted itself in the last half an hour, we can now proceed to do it a little more unsatisfactorily. Please go on.

SHRI SHYAM LAL YADAV: I am on a point of privilege. Mr. Kulkarni has called us 'captive labour'. You should allow me to say a word.

SHRI A. G. KULKARNI: Sir I am here not to tolerate any nonsense.

MR. CHAIRMAN: Mr. Kulkarni, please sit down. Order, order.

SHRI KALPNATH RAI: Mr. Kulkarni is the agent of Shri Sharad Pawar.

MR. CHAIRMAN: Please sit down. I am on my legs. Please sit down. (Interruptions) Order, order. (Interruptions) If this kind of thing continues you can neither get a ruling nor any assistance from me. I must hear people before I can give a ruling and merely raising the voice does not help. Anything that has been said which is unparliamentary will be completely deleted by me.

SHRI P. VENKATASUBBAIAH: On a point of order.

SHRI A. G. KULKARNI: I am framing my question.

SHRIMATI AMBIKA SONI: Sir, Mr. Venkatasubbaiah is a Minister and not a Member of this House.

SHRI P. VENKATASUBBAIAH: Rule 238 (ii) of the Rules of Procedure says that a Member while speaking shall not make a personal charge against another Member. Here he has made a personal charge against Member here.

MR. CHAIRMAN: Mr. Minister, hard words were said from this side and hard words were said from that side, but I am going to delete all words which are unparliamentary. Mr. Kulkarni, with your experience, it is irritating to the other side . . . .

SHRI A. G. KULKARNI: I am going to finish within a moment, if I am given a patient hearing. I know about my good friend Venkatasub-baiah. I know he has called me 'goonda', but it is all in the game and I know what he is. Mr. Venkatasub-baiah, this is not Lok Sabha. This is a very sensitive House where we are all mature people. We know how to abuse each other, you don't worry.

When I was talking about the convincing victory of the PDF in Maharashtra x wanted to know from the Home Minister and from his intelligence agents: For this so-called rally and lawlessness in Madhya Pradesh how much money was spent in bringing these people and also whether it was worthwhile to spend so much money for that purpose and to dissolve the Assembly? Does the money spent for this purpose and the cost benefit ratio properly fit in there? And the last point I want to ask is this. Shrimati Indira Gandhi won a massive victory in 1971. She was the Prime Minister and we were all in the Congress. Sir, if left alone, Shrimati Indira Gandhi is really a shrewd politician and an administrator. But she must be left alone. All these \* \* \* or what you call it . . . they should not be allowed to interfere with her decisions. (Interruptions) Shri Virendra Patil's Government was not dissolved. (Interruptions) Shrimati Indira Gandhi allowed the Karnataka Government ruled by Congress (O) to continue. I want to know whether that is a fact (Interruptions).

श्री रामानन्द यादव : सभापति जी, इन्होंने अभी शब्द का प्रयोग किया है

श्रीमती सरोज खापरे : श्रीमन्, मैं कहना चाहती हूँ . . . .

(Interruptions)

श्रीमती प्रतिभा सिंह : श्रीमन् . . . . .

(Interruptions) ♦Expunged as

ordered by the Chair.

MR. CHAIRMAN: Please sit down now.

SHRI A. G. KULKARNI: We know each other very well . . . .

(Interruptions)

MR. CHAIRMAN: Mr. Kulkarni, you will never get the better of four ladies on one side. The question has been asked. The hon'ble Minister.

ज्ञानी जैल सिंह : जनाब, मैं महसूस कर रहा था कि आनरेबल शांति भूषण जी के बोलने के बाद शांति हो जाएगी, लेकिन शांति नहीं हुई।

SHRI A. G. KULKARNI: We know this is a stage-managed question. The question has been managed by you.

ज्ञानी जैल सिंह : चेयरमैन साहब, मैं आनरेबल, कुलकर्णी जी की हिमायत के लिए ही खड़ा हुआ हूँ और अपनी हिमायत करने के लिये भी खड़ा हुआ हूँ। मैं सच कहता हूँ कि मैं आनरेबल कुलकर्णी जी के प्रश्नों को सुन नहीं सका हूँ। सदन में इतना शोर था कि मैं उनके प्रश्नों को सुन नहीं सका। इसलिए मैं दख्खार करता हूँ कि आनरेबल कुलकर्णी जी अपने प्रश्नों को सुनाएं। वे तीन प्रश्न करना चाहते हैं। वे अपने तीनों प्रश्नों को करें और उन्हें शांति से और धमन से बात करने का मौका दिया जाए। मैं समझता हूँ कि अगर प्रश्न पूछते वक्त शांति नहीं होगी तो हम उन प्रश्नों को सुन नहीं सकते हैं। जब सुनने वाले कम हों और बोलने वाले ज्यादा हों तो बड़ी दिक्कत पैदा हो जाती है और सुना नहीं जा सकता है। इसलिए मैं दख्खार करता हूँ और आप से सिफारिश करता हूँ कि आप उनको टाइम दीजिये ताकि वे अपने प्रश्नों को कर लें और मैं उनको अच्छी तरह से सुन सकूँ और उनका सही जवाब दे सकूँ।

SHRI A. G. KULKARNI: Sir, allow me again to put my question,

MR. CHAIRMAN: Question time is over. *(Interruptions)*.

SHRI JAGJIT SINGH ANAND: There is no question time. It is a Short Notice Question.

SHRI A. G. KULKARNI: Sir, he is running away from the question.

SHRI JAGJIT SINGH ANAND: Sir, it is a Short Notice Question.

SHRI A. G. KULKARNI: Sir, the Home Minister is running away from my question. He has no reply. *(Interruptions)*

MR. CHAIRMAN: I was not aware that the time limit is not strictly applicable to a Short Notice Question. Therefore, the House will proceed in this way for another half an hour.

SHRI A. G. KULKARNI: Sir, he has not replied to my question. I shall repeat the question. I am asking only one question. Please try to appreciate.

SHRI A. G. KULKARNI: When you ask the Question. Instead you start giving information.

SHRI A. G. KULKARNI: When you sit in the Chair, I will listen 12 NOON, to you. My question is, will the hon. Minister please clarify whether Mrs. Indira Gandhi, after her massive victory in 1971, though she was persuaded to dissolve many of the Assemblies, left to herself, without the caucus, she takes the right decision? She did not dissolve the Virendra Patil Ministry which was ruled by Congress (O). I want to know whether it is a fact. Secondly, will the Home Minister please state whether . . .

*(Interruptions)*

MR. CHAIRMAN: This is not a question on today's happenings.

SHRI A. G. KULKARNI: Yes, Sir.

MR. CHAIRMAN: Just a minute. You are trying to illustrate your

meaning by an indirect reference to earlier events, in 1971 something happened. We know in 1977 something else happened and now we know that we are in 1980. We are concerned with 1980. We do not worry about 1857 or 1757.

SHRI A. G. KULKARNI: Sir, I want only to point out to you that everybody referred to what happened in 1977. I am only going six years I back. I want to know whether in 1971 Mrs. Indira Gandhi had dissolved the Karnataka Assembly when the Congress (O) Government there was headed by Shri Virendra Patil. And, Sir, question (b) is, how much money was spent in bringing the Madhya Pradesh contingent to Delhi and whether any intelligence reports are available?

SHRI P. C. SETHI: Sir, I represent Madhya Pradesh. *(Interruptions)* I must be allowed, Sir.

MR. CHAIRMAN: No. May I know how you can stand between the person who is putting the question and the Minister? It is not done. The hon. Minister will reply to what has been asked.

ज्ञानी जैल सिंह : जनाब, मुझे कोई  
ऐतराज नहीं है अगर सेठी साहब जवाब

*(Interruptions)*

SHRI P. C. SETHI: Sir, an explanation has been called on Madhya Pradesh. I know about Madhya Pradesh. *(Interruptions)* I have the right to speak. *(Interruptions)*

MR. CHAIRMAN: Mr. Kulkarni has asked a question. The answer is to be given. It is no use to come in the way of the hon. Minister replying to the question. You keep your question ready and ask it when your turn comes.

SHRI P. C. SETHI: Sir, allow me to make my point. *(Interruptions)* Sir, I seek your indulgence.

SOME HON. MEMBERS: No, no.  
(Interruptions)

**ज्ञानी जैल सिंह :** आदरणीय सभापति महोदय, मैं प्रश्न का . . . . .  
(Interruptions)

SHRI PILOO MODY: Sir, there is too much of ministerial interference here.  
(Interruptions)

**ज्ञानी जैल सिंह :** मैं प्रश्न का उत्तर दे रहा था लेकिन मध्य प्रदेश के मामले में कुछ सैठी साहब कहना चाहते थे इस लिए मैंने रास्ता दिया था कि वे कह लें । अगर माननीय सदस्य नहीं चाहते तो वे बाद में कह लेंगे । मैं माननीय सदस्य के प्रश्न का उत्तर खुद दे दूंगा । मुझे शोर-शरा में उनके प्रश्न का सही जवाब नहीं मिला लेकिन जितना मिला है मैं उसका जवाब दूंगा । (Interruptions) मैं मन्वर साहेबान को मेरी बात सुन लेनी चाहिए । मैंने तो कुलकर्णी जी की बहुत मदद की लेकिन वे नहीं समझे । मैं तो उनकी मदद कर रहा हूँ । उन्होंने यह कहा कि इंदिरा जी को मेसिज विकटरी मिलने के बाद जो ये मुजादरे हैं, डेपुटेशन हैं उनको नहीं सुनना चाहिए । उन्होंने यह कहा कि मध्य प्रदेश से जितने लोग आये उन पर कितना खर्च किया गया, यह बिलकुल इररेलेक्ट सवाल है । गृह मंत्री इसका ख्याल कैसे रखेगा कि कुलकर्णी जी अपने साथ कितने लोगों को लाते हैं, टिकटें दिलाते हैं, कितना पैसा देते हैं । आदमी जरूर आये यह मुझे मालूम है कि किसी आदमी ने किसी को पैसा नहीं दिया, खर्च नहीं किया । वे सभी अपने खर्च पर आये थे ।

SHRI JAGJIT SINGH ANAND: Mr. Chairman, Sir, it is my turn now.  
(Interruptions) Mr. Chairman, Sir, may I proceed now?

MR. CHAIRMAN: Mr. Anand, you ask only a question and not make a long speech. There is other work to be done.

SHRI JAGJIT SINGH ANAND: Sir, I would crave your indulgence that your ruling given in a very good spirit should be re-examined by you. We have strongly objected to anybody calling the West Bengal Government an extra constitutional authority. We have sternly objected to anybody calling a duly elected Government as undemocratic. But legitimate criticism of the State Governments in this House should not be barred. So you will confine your ruling to that. That is number one.

Number two^ I want to remind this House that most unconstitutionally, in a most dictatorial manner, without consulting any of the Governors, the Janata Government which was made with power after their victory resorted to the most undemocratic method of dissolving nine State Assemblies. When a protest was organised, it was the Communist Party of India in this House which strongly objected to these methods and my friends who were sitting on this side had stood by us. Now, parallel or no parallel, I want that the degradation of the parliamentary system that was brought about then, with the indirect methods that were used to disband the Governments which enjoyed a constitutional majority within their Houses, should not be repeated. A Government in a State should be toppled only when that Government does not command a majority in its House, or when the Chief Minister who enjoys the confidence of the House, with the concurrence of the whole Cabinet, asks for its dissolution. The Chief Minister, Shri P. K. Vasudevan, submitted his resignation but he did not recommend dissolution of the Kerala Assembly because his own Ministry was not with him. It happened only recently. So I want to ask the hon. Home Minister, Giani Zail Singh, whether he will give an assurance that the present Government of Shrimati Indira Gandhi with its victory—massive or not massive—will not go by the wrong traditions set up by the previous Government

and will stick to the constitutional precedents and the constitutional standards built over the years since Independence, following which after the 1971 victory no such thing was resorted to until 1977 when the Janata Party came into power. Or will he also go mad like the Janata Government went mad and try to subvert the Constitution by following the same practices and by concocting stories of law and order, this and that? And when, Sir, I want to ask this clearly. I do not agree with Shri Shanti Bhushan. It is not a question of what percentage of the votes the Congress (I) Party got in the Lok Sabha poll. In Punjab they got 52 per cent of the votes. I want to ask him whether he will give an assurance—whatever the percentage, it was above 50—that he will take the stand today which he took when he was the Chief Minister of Punjab in 1977. When Mr. Charan Singh wanted to dissolve that Government, he was against it. Will he stick to the stand . . .

MR. CHAIRMAN: You have made your submission.

SHRI JAGJIT SINGH 1 ANAND: . . .that he took that so long as the ruling party enjoyed the majority in the Punjab Assembly, the Assembly should not be dissolved.

SHRI PILOO MODY: Now we will see the two faces of Mr. Zail Singh.

ज्ञानी जैल सिंह : सभापति जी, आनरेबल मॅम्बर ने बड़ी लम्बी तकरीर की और प्रश्न आखिर में किया। खैर, आप की कृपा से जिसको टाइम मिले, मेरी कोई परसन्नल नाराजगी नहीं है। उन्होंने कहा कि ये गलत परम्पराएं जो जनता सरकार ने कायम की थीं वे कांग्रेस गवर्नमेंट को नहीं करनी चाहिए . . . (Interruptions)

श्री जगजीत सिंह आनन्द : आप हमारे साथ थे उस वक्त . . . (Interruptions)

ज्ञानी जैल सिंह : आप भी हमारे साथ थे और हम इकट्ठे रहे हैं, इमर-जैसी में इकट्ठे रहे हैं, 20 प्वाइंट प्रोग्राम के इम्प्लीमेंटेशन में इकट्ठे रहे हैं . . . (Interruptions)

श्री जगजीत सिंह आनन्द : हम उससे पहले भी साथ थे।

ज्ञानी जैल सिंह : हम अब भी इकट्ठे हैं। आनरेबल सभापति जी, अब प्रश्न का उत्तर देने के लिए तो मुझे टाइम मिलना चाहिए और अगर खुद उनकी बात कोई बाकी रह गई है तो वे और कर लें, मैं बैठ जात हूँ। मगर मैं इस बात पर विश्वास रखता हूँ कि इक्त्लाफे राय जो है यह दुश्मनी का कारण नहीं होती है और हम को खुले दिल से एक दूसरे की बात सुननी चाहिए और उस पर विचार करना चाहिए . . .

(Interruptions)

एक माननीय सदस्य : एक शेर सुना दीजिए।

ज्ञानी जैल सिंह :

चमन में इक्त्लाफे रंगों  
वू से बात बनती है।  
जहाँ हम ही हम हैं  
तो क्या हम हैं,  
जहाँ तुम ही तुम हो  
तो क्या तुम हो ?

मैं तो प्रश्न का जवाब देने के लिए खड़ा हुआ हूँ मगर एक आनरेबल मॅम्बर ने शेर मांगा तो मैंने शेर भी उनको दे दिया . . .

(Interruptions) अब यह सिलसिला या जो फिक्र है कामरेड जगजीत सिंह जी को कि

वेस्ट बंगाल की सरकार को हम अनकांस्टीट्यूशनल मानते हैं, बिल्कुल गलत है। वह कांस्टीट्यूशनल है, लोगों ने चुना है, लोगों का वोट लेकर वह आई है, हम उसको अनकांस्टीट्यूशनल नहीं मानते हैं। हम केरल की सरकार को भी कांस्टीट्यूशनल मानते हैं और डेमोक्रेटिक सेट अप में जिनको लोगों ने वोट दिया है और जो सरकारें ठीक काम करती रहेंगी उन सरकारों में हमें मुदाखलत करने की जरूरत नहीं पड़ेगी, न हम करना चाहते हैं। हम किसी के साथ ज्यादाती नहीं करना चाहते हैं और जो उन्होंने यह कहा कि भंग किया जा रहा है तो यह बात उनको कहनी नहीं चाहिए; क्योंकि मैंने कहा कि हमने अभी इस पर विचार नहीं किया है, जब विचार करेंगे तो देखेंगे।

श्री जाजोत सिंह आनन्द : मैंने कहा कि भंग करना नहीं चाहिए।

ज्ञानी जैल सिंह : मैंने इनको सुन लिया है, नोट भी कर लिया है कि आनरेबल कामरेड जी का यह कहना है कि भंग नहीं करना चाहिए। इसको मैंने नोट कर लिया है लेकिन जब विचार करेंगे तो देखेंगे कि क्या करना पड़ता है..

(Interruptions)

श्री सभापति जी हम इक्कट्टे ही नहीं रहे वैसे हमारा प्रांत भी एक है और हालात भी एक हैं तथा कोई बड़ी बात नहीं है कि फिर भी हम एक हो जायें लेकिन उनको इस बात की फिक्र कैसे हो गई कि वे बादल सरकार की चिंता करने लगे। मैं हाउस को यह कहना चाहता हूँ कि हम बिल्कुल सारी बात जो है उसको

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मेरिट के ऊपर देखेंगे और इस पर जो राय आई है उनका पूरा ध्यान रखेंगे।

श्री हरी सिंह भगुबावा महिडा : मैं माननीय गृह मंत्री जी से यह पूछना चाहता हूँ कि गुजरात में एक चुनाव में जनता पार्टी बुरी तरह से हारी और कांग्रेस को 54 प्रतिशत वोट मिले हैं। क्या चरण सिंह के पत्र को आधार लेकर आप गुजरात की असेम्बली डिजाल्व करेंगे ?

ज्ञानी जैल सिंह : अब यह प्रश्न जो है, मेरे ख्याल में इसकी कोई रिलेवेंसी नहीं है। लेकिन जज्बात प्रकट करने के लिए कह दिया है। अगर आनरेबल मੈम्बर इस बात को मेरे पास सीधे लिख कर भेज दें तो इसे हाउस में लाने की जरूरत नहीं है। मैं उस पर गौर कर लूंगा।

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir . . .

MR. CHAIRMAN: No more.

SHRI U. R. KRISHNAN: Sir, a lady Member . . .

MR. CHAIRMAN: No more, Enough.

SHRI U. R. KRISHNAN: The Chair has already called her.

MR. CHAIRMAN: The House will now proceed . . .

SHRI U. R. KRISHNAN: Sir, . . .

MR. CHAIRMAN: No use of shouting. I am never troubled by shouting.

SHRI U. R. KRISHNAN: The Chair had already asked her to put a question. It is not a question of shouting. The Chair had already allowed her . . .

MR. CHAIRMAN: She can speak for herself. I don't think I will have another Question Hour now. We will proceed to other business. Papers to be laid on the Table.

**PAPERS LAID ON THE TABLE**

**1. Annual Report and Accounts (1977-78) of the Rajasthan State Dairy Development Corporation Limited, Jaipur and related papers**

**Z. i%™wgi Report and Accounts (ending the 30th June 1978) of the State Farms Corporation of India Limited, New Delhi and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): Sir, I beg to lay on the Table:

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Third Annual Report and Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1977-78 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) (a) Ninth Annual Report and Accounts of the State Farms Corporation of India Limited, New Delhi, for the year ended the 30th June, 1978, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation .-

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

**Notification <of the Ministry of Agriculture and Irrigation (Department of Agriculture)**

SHRI R. V. SWAMINATHAN: Sir, I also beg to lay on the Table a copy

(in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Agriculture) Notification G.S.R. No. 519(E) dated the 29th August, 1979, under sub-section (6) Essential commodities Act, 1966.

**Annual Report and Accounts (1\*78-. 79) of the National Thermal Power Corporation Limited New Delhi and related papers ,**

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A GHANI KHAN CHAW-DHURY): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Third Annual Report and Accounts of the National Thermal Power Corporation Limited, New Delhi, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

**Indian Electricity (2nd Amendment) Rules, 1979**

SHRI A. B. A. GHANI KHAN CHAWDHURY: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Energy (Central Electricity Board), Notification G.S.R. No. 886, dated the 30th June, 1979, publishing the Indian Electricity (2nd Amendment) Rules, 1979, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

**Coal Mines Provident Fund (Second Amendment) Scheme, 1979**

SHRI A. B. A. GHANI KHAN CHAWDHURY: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 1013, dated the 28th July, 1979, publishing the Coal Mines Provident Fund (Second Amendment) Scheme, 1979, under